34	Written Answers to	[RAJYA SABHA]		Unstarred Questions	
1		3	4	5	6
13.	Etisalat Db Telecom Private Limited				
14.	S Tel Pvt. Ltd.				
15.	Bharat Sanchar Nigam Limited	5835.85	:=1	-	5835.85
16.	Mahanagar Telephone Nigam Limited	4352.09		-	4352.09
	Sub-total (12-16)	10791.94	222.1	0.00	10791.94
	Total	169048.65	37176.17	25901.56	143271.74

Note:

- 1. Total Demands are inclusive of Principal, Interest, Penalty and Interest on Penalty.
- 2. Total Demands have been calculated generally up to FY 2016-17. On these outstanding amounts, Interest/Penalty/Interest on Penalty is calculated up to October, 2019.
- All dues are subject to further revisions due to departmental assessments, CAG audits, Special Audits, Court Cases etc.

Increase in revenue collection by DOT during 2020-21

1294. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the sale of mega spectrum during 2020-21, AGR dues to the telecom companies and license fees from non-telecom PSUs is likely to generate over 150 per cent more revenue than projected in the Budget;
 - (b) if so, the estimated revenue likely to be generated during 2020-21;
- (c) whether Government is considering granting some concessions to non-telco PSUs in clearing the dues towards the licenses acquired from DoT for internal communications; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DHOTRE SANJAY SHAMRAO): (a) and (b) Revenue expected from Spectrum auction during 2020-21 had initially been projected in the 2020-2021 Budget. Regarding AGR dues, in M.A. (D) No. 9887 of 2020 in Civil Appeal Nos 6328-6399 of 2015 and

others, Hon'ble Supreme Court in its judgement dated 1.9.2020 has determined the AGR dues owed by the telecom companies, and the methodology of payment of these dues. The Hon'ble Supreme Court has directed that at the first instance, the respective Telecom Operators shall make the payment of 10% of the total dues as demanded by DoT by 31.3.2021. The estimated revenue likely to be generated during 2020-21 will depend upon the amounts of payments made by the telecom companies.

(c) and (d) The Hon'ble Supreme Court of India in its order dated 11.06.2020 in the AGR matter (Civil Appeal 6328-6399 of 2015) ordered inter alia as follows.

"It is apparent that the licences are different and our judgment in this case could not have been made the basis for raising the demand against public sector undertakings. Even otherwise, the public sector undertakings are not in the actual business of providing mobile services to the general public.

In the circumstances, let the Department of Telecom reconsider the demand that has been sprung, within three days from today, and on the next date of hearing report the compliance of the action taken on the basis of this order."

In accordance with the directions of the Hon'ble Supreme Court, the representations received from non-telecom Public Sector Undertakings which have been duly recommended by their administrative Ministries, have been considered, and DoT has withdrawn demand notices for License Fee on non-telecom revenues of following PSUs namely Powergrid Corporation of India Ltd. (PGCIL), Gas Authority of India Ltd. (GAIL), Oil India Ltd. (OIL), Delhi Metro Rail Corporation (DMRC), Education and Research Network (ERNET), National Informatics Centre Services Inc. (NICSI), Guj Info Petro Ltd. (GIPL) and Software Technology Parks of India (STPI).

Response of BSNL and MTNL employees under the Voluntary **Retirement Scheme**

1295. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the response of BSNL and MTNL employees against the Voluntary Retirement Scheme to reduce the staff strength has been positive;
 - if so, the details of employees under each Group who have opted for VRS;
- (c) whether Government has fixed any timeline to retire the interested employees and if so the details thereof; and